

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC. VII-120/2003/5507/A**

From:- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. Barnali Mahanta,  
Member, MACT,  
Goalpara.

Dated Guwahati the <sup>th</sup> 20 June, 2023.

Sub: Child Care Leave.

Ref:- Your Letter No. MACT/GLP/2023/676 dated 14.06.2023.

Madam,

With reference to the above, I am directed to inform you that you have been granted **20 days Child Care Leave from 26.06.2023 till 15.07.2023 along with station leave permission from the evening of 23.06.2023 till the morning of 17.07.2023** (prefixing 24.06.2023 & 25.06.2023 and suffixing 16.07.2023), subject to admissibility of Child Care Leave as per Rules. Further, you have been asked to hand over charge to the District & Sessions Judge, Goalpara and in his absence to the in-charge District & Sessions Judge, Goalpara, before proceeding on leave.

Yours faithfully,

*Sd/-*  
**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-120/2003/5508-5510/A, dated , 20-06-2023**

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information and necessary action. Copy of the application in prescribed format is sent herewith.
2. The District & Sessions Judge, Goalpara.
- ✓ 3. The Project Manager, Gauhati High Court, Guwahati.

*Sd/-*  
**JT. REGISTRAR (VIGILANCE)**